

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1116 TO BE ANSWERED ON: 05.12.2025

PRICE STABILIZATION MECHANISM

1116: SHRI LALJI VERMA:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the comprehensive plan of the Government to ensure adequate and timely availability of fertilizers in the country for the upcoming Kharif and Rabi crops;
- (b) whether the Government has implemented any new subsidy policy or price stabilization mechanism to reduce the financial burden on farmers despite rising global prices of fertilizers, if so, the details thereof;
- (c) the steps being taken by the Government to reduce dependency on chemical fertilizers and promote organic and natural farming in the country; and
- (d) whether the Government has put in place any effective monitoring mechanism to check black marketing and hoarding of fertilizers, if so, the details thereof and the action taken under the said monitoring mechanism so far?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

- (a) Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country:
 - (i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.
 - (ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
 - (iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Monitoring System (iFMS).

(iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.

(v) Regular Weekly Video Conference is conducted jointly by DA&FW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizer as indicated by the State Governments.

(vi) The distribution of fertilizers within the State at district level is done by the concerned State Government.

(b) Under the Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs. 242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

Further, for Phosphatic and Potassic (P&K) fertilizers, the Government has implemented Nutrient Based Subsidy Policy w.e.f. 01.04.2010. Under NBS policy, P&K fertilizers are covered under Open General License (OGL) and companies are free to import / manufacture these fertilizers as per their business dynamics. The NBS subsidy is provided to manufacturer / importer on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers. The volatility in international prices of key fertilizers and raw materials is considered while fixing NBS rates for P&K fertilizers so that fertilizers remain affordable to the farmers

Besides, to make DAP available at affordable price of Rs. 1,350 per 50 kg bag, special provisions like Rs. 3,500 per MT to cover 'Other Costs' which includes costs incurred from factory gate to farm gate, advantage/disadvantage due to increase/decrease in international prices, provision for GST component included in the MRP and provision for reasonable return @4% of net MRP (MRP-GST) have been extended to both imported and domestic DAP and imported TSP over and above NBS subsidy for Rabi 2025-26 season to keep the prices of fertilizers stable.

(c) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs except North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States since 2015-16. Both schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing. Primary focus of the schemes is to form organic clusters, with preference to small and marginal farmers, to create a supply chain. Both the schemes are implemented through States /UT Governments. Under PKVY, assistance of Rs. 31,500 per ha in 3 years is provided for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off -farm organic inputs. Under MOVCDNER, assistance of

Rs. 46,500/ha in 3 years is provided for creation of Farmers Producer Organization, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32500/ ha is provided to farmers for off -farm /on –farm organic inputs under the scheme including Rs. 15,000 as Direct Benefit Transfer to the farmers.

Achievements of PKVY Scheme since its inception (as on 31.10.2025):

- 16.90 **lakh hectares** of land converted to organic farming.
- 28.35 **lakh farmers** benefited from the scheme.
- Since 2015-16, a total of ₹2535.74 crore (central share) has been released under PKVY Scheme (as of 31.10.2025).

Achievements of MOVCDNER Scheme since its inception (as on 31.10.2025):

- 2.36 lakh hectares brought under organic farming.
- 2.70 lakh farmers benefited.
- Since 2015-16, a total of ₹1480.48 crore (central share) has been released under MOVCDNER scheme (as of 31.10.2025).

Besides, Under Market Development Assistance (MDA) Scheme, assistance @ Rs.1500/MT is being provided to CBG plants/Fertilizer Marketing Companies for promotion of soil carbon enhancers, viz., Fermented Organic Manure (FOM)/Liquid Fermented Organic Manure (LFOM) and organic fertilizer, viz., Phosphate Rich Organic Manure (PROM) produced at plants under GOBARdhan initiative, with total outlay of Rs.1451.84 Crore (FY 2023-24 to 2025-26), which includes, a corpus of Rs. 360 Crore for research gap funding, etc.

Following measures are taken up for promotion of FOM/LFOM/PROM:

- i. 125 KVKs collaborating with nearby CBG plants to ensure farmers' access to information about FOM/LFOM and to facilitate the availability of FOM for awareness and demonstration activities.
- ii. D/o Fertilizers entrusted HURL and RCF to attach Agriculture Extension Officers with CBG/BG Plants to facilitate them with promotion of FOM/LFOM/PROM and to resolve issues.
- iii. Conduct farmer trainings, demonstrations, and awareness programs on the benefits and application methods of organic fertilizers
- iv. Ensure availability and supply of organic & waste-derived fertilizers through marketing channels and dealer networks.
- v. Facilitate capacity building by providing technical guidance to farmers for adopting sustainable nutrient practices.

Above initiatives of the Government are expected to address the imbalanced use of chemical fertilizers thereby reducing chemical fertilizer use.

Further, Natural farming is being promoted through National Mission on Natural Farming (NMNF). The National Mission on Natural Farming (NMNF) was approved by the Union Cabinet on 25.11.2024 to promote Natural Farming as a mass movement across the country. The Mission has been initiated to strengthen agriculture practices with scientifically backed agroecological approaches towards sustainability, climate resilience and safe food. The Mission aims to reduce input cost of production to the farmers & dependence of farmers with the external markets, rejuvenate soil health & fertility, build resilience of the farm and farmers against climate risks, and provide safe, healthy & nutritious food for the farmers, their families & the consumers. The overall financial outlay is ₹2481 crore (Central share of ₹1584 crore & States' share ₹897 crore) till 15th Finance Commission period (March 2026).

The NMNF is targeted to be implemented in 15,000 clusters to initiate Natural Farming in 7.5 Lakh Ha area and envisaged to make 1 crore farmers aware of Natural Farming. For easy availability of natural farming bio-inputs like Jeevamrit, Beejamrit, etc., 10,000 need-based Bio-input Resource Centres envisaged be set up by practicing natural farming farmers, Primary Agriculture Credit Society/ Farmer Producer Organisations, Self Help Groups, local rural entrepreneurs, Krishi Vigyan Kendras, etc. An output-based incentive of ₹4000/- per acre per year per farmer for 2 years envisaged to be provided to the farmers to practice natural farming, train more farmers, upkeep of livestock (preferably local breed of cow)/ preparation of natural farming inputs including purchase of mixing & storage containers, etc./ purchase of natural farming inputs from Bio-input Resource Centres.

Achievements of NMNF Scheme:

- ₹517.17 crores have been sanctioned/ released to 30 States/UTs & Central Agencies in F.Y. 2025-26 against a Budget allocation of ₹616.01 crores.

Implementation Status of NMNF:

NMNF Scheme has been implemented in all States with 17,639 clusters have been formed covering an area of 6.35 lakh hectares. 32,220 Community Resource Persons (CRPs) have been trained through Krishi Vigyan Kendras (KVKs), Agricultural Universities (AUs), and Local Natural Farming Institutions (LNFIs) to provide continuous handholding support to farmers to practise Natural Farming. So far, 15.78 lakh farmers have been enrolled under the scheme. 3,517 BRCs have been set up to easily provide natural farming bio-inputs like Jeevamrit, Beejamrit, etc., More than 4,000 Scientists, Farmer Master Trainers (FMTs), and State & District officials have been trained under the Mission. Further, 806 training institutions, including 530 KVKs, 82 AUs, and 194 Local Natural Farming Institutions (LNFIs), have been identified to strengthen capacity-building activities. Total of 28.74 lakh farmers have been sensitized on Natural Farming through various outreach initiatives.

Natural Farming Certification System(NFCS) has been initiated as “PGS-INDIA NATURAL” for certification of all produces of natural farming in accordance with the Natural Farming Standards. It is an online certification system and

implemented through National Centre for Organic and Natural Farming(NCONF). More than 5.0 lakhs farmers have been registered under the natural farming certification system till date with more than 60,000 farmers issued NF certificates. Certification will enable farmers to get premium price for natural products.

(d) In order to curb black marketing and hoarding, fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. **State Governments are empowered** to take action against persons involved in black-marketing/hoarding, as per provisions of EC Act. Any complaints received at Department of Fertilizers level regarding black-marketing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985. Accordingly, as per the information received from the States regarding enforcement measures taken by them against black-marketing, hoarding and other malpractices for the period 01.04.2025 to 28.11.2025 is placed at **Annexure**.

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question No 1116 for answer on 05.12.2025.

Cumulative Statement from April 25 to November 25 (as on 28.11.2025)																	
Action taken by the State Government to check black marketing, hoarding, quality check, diversion etc from April 2025 to November 2025 as on date (28.11.2025)																	
States	No. of Inspections /raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details*	Toatal		
		Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered	Show cause notice issued	No. of licenses cancelled/su spended	FIR registered		Show cause notice issued	No. of licenses cancelled/su spended	FIR registered
Andhra Pradesh	11181	5	3	9	10	6	3	83	0	0	7	2	3	NIL	105	11	15
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Assam	3820	12	4	1	59	0	0	36	0	0	27	0	0	NIL	134	4	1
Bihar	15499	1035	607	77	7	0	0	0	0	0	0	0	0	NIL	1042	607	77
Chhattisgarh	6172	294	13	4	29	1	0	136	5	0	24	0	0	NIL	483	19	4
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Delhi	255	0	0	1	0	0	0	3	0	0	0	3	0	NIL	3	3	1
Goa	614	544	180	6	10	0	0	32	1	0	16	0	0	NIL	602	181	6
Gujarat	12210	33	3	1	0	0	0	83	2	0	7	3	11	NIL	123	8	12
Haryana	4693	49	5	7	18	18	4	48	10	5	13	5	6	NIL	128	38	22
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Jammu & Kashmir	3694	142	44	2	31	2	0	55	0	0	8	0	0	NIL	236	46	2
Jharkhand	759	57	20	11	32	4	0	2	0	0	1	1	0	NIL	92	25	11
Karnataka	7093	365	22	0	243	5	0	221	14	2	84	6	6	NIL	913	47	8
Kerala	1299	0	0	0	0	0	0	48	0	0	4	0	3	NIL	52	0	3
Madhya Pradesh	5581	0	0	72	0	0	0	606	44	4	631	160	15	NIL	1237	204	91
Maharashtra	44059	16	0	16	0	0	0	1155	1139	37	1	73	1	NIL	1172	1212	54
Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL	1	0	0
Meghalaya	579	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Mizoram	21	1	0	0	0	0	0	0	0	0	4	0	0	NIL	5	0	0
Nagaland	72	14	0	14	0	0	0	101	0	0	2	64	1	NIL	117	64	15
Odisha	7031	4	3	2	0	0	0	47	1	0	1966	107	3	NIL	2017	111	5
Puducherry	39	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Punjab	5617	37	1	1	20	0	1	192	65	3	0	0	4	NIL	249	66	9
Rajasthan	11505	589	76	46	45	17	30	451	1	2	15	16	25	NIL	1100	110	103
Tamilnadu	18805	13	0	4	6	8	0	33	25	0	112	17	1	NIL	164	50	5
Telangana	115321	5	9	3	4	2	0	79	0	0	4	0	5	NIL	92	11	8
Tripura	694	0	0	0	9	0	0	0	0	0	0	0	0	NIL	9	0	0
Uttar Pradesh	29401	2043	2742	165	164	139	8	141	130	12	88	7	12	3	2436	3018	197
Uttarakhand	282	0	0	0	0	0	0	0	0	0	43	0	0	NIL	43	0	0
West Bengal	33777	0	0	0	0	0	0	259	0	0	0	0	0	NIL	259	0	0
Total	340076	5258	3732	442	687	202	46	3811	1437	65	3058	464	96	3	12814	5835	649

* - Details to be submitted- case number, year of FIR and year of filing of case and date of order

Above data has been compiled as reported by states

